

**HIGH COURT OF BOMBAY AT GOA, PANAJI**

**ADVERTISEMENT INVITING APPLICATIONS FOR THE POSTS OF  
CIVIL JUDGE, JUNIOR DIVISION & JUDICIAL MAGISTRATE FIRST  
CLASS IN THE GOA JUDICIAL SERVICE**

**Advertisement No.1/2017**


**Ref: (i) The Goa Judicial Service Rules, 2013  
(As amended upto date).**

**(ii) Order No.13/5/2013-LD(Estt)/1778 dated  
25/08/2015 of the Department of Law &  
Judiciary, Law (Establishment) Division,  
Government of Goa.**

The High Court of Bombay at Goa, Panaji-Goa has invited applications in the prescribed proforma to **prepare a merit list and additional list to fill up 8 (eight) posts as Regular and 2 (two) posts as Temporary & Ad-hoc of the Civil Judge, Junior Division and Judicial Magistrate First Class in the State of Goa, as per the Goa Judicial Service Rules, 2013. The 2 Temporary & Ad-hoc posts shall be for the remaining period out of 5 years from the date of sanctioning the said posts by the Government of Goa as per the Order referenced at Sr. No. 2 above.**

The information regarding scale of pay, educational qualifications, experience, age, prescribed proforma application etc. are given in the detailed advertisement, which can be downloaded from the Official Website of the High Court of Bombay at Goa, Panaji-Goa, i.e. **<http://www.hcbombayatgoa.nic.in>** or obtained from the Office of the Registrar, High Court of Bombay at Goa, Panaji-Goa or office of any of the District Courts in the State of Goa. The last date for receiving the applications is **5<sup>th</sup> June, 2017.**

PANAJI  
Date : 6<sup>th</sup> May, 2017

  
(S. C. Chandak)  
REGISTRAR (ADMINISTRATION.)  
High Court of Bombay at Goa,  
Panaji

## मुंबई उच्च न्यायालय गोवा, पणजी.

गोवा न्यायिक सेवेत दिवाणी न्यायाधीश, कनिष्ठ स्तर व न्यायदंडाधिकारी प्रथम वर्ग या पदांकरीता अर्ज मागविणारी जाहिरात.

जाहिरात क्र. १/२०१७.

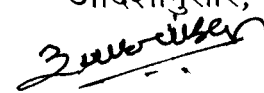
- संदर्भ :- १. गोवा न्यायिक सेवा नियम, २०१३ (आजपर्यंत सुधारीत)  
२. Order No. 13/5/2013LD(Estt)/1778 dated 25/08/2015 of the Department of Law & Judiciary, Law (Establishment) Division, Government of Goa.

गोवा राज्यात, गोवा न्यायिक सेवा नियम, २०१३ प्रमाणे दिवाणी न्यायाधीश, कनिष्ठ स्तर व न्यायदंडाधिकारी प्रथम वर्ग या पदाच्या ८ नियमित व २ तात्पुरत्या तदर्थ जागा भरतीसाठी गुणवत्ता यादी व अतिरिक्त यादी तयार करणेकामी मुंबई उच्च न्यायालय गोवा, पणजी यांनी विहित नमुन्यात अर्ज मागविले आहेत. ह्या तात्पुरता तदर्थ २ जागांचा कालावधी, गोवा शासनाद्वारे वरील संदर्भ क्र. २ चे आदेशाप्रमाणे सदरच्यात जागा मंजूर करण्याच्या तारखेपासून ५ वर्षांपर्यंत पैकी शिल्लक इतक्या कालावधी पर्यंत राहणार.

वेतन श्रेणी, शैक्षणिक अहर्ता, अनुभव, वय, अर्जाचा विहित नमुना वगैरेची माहिती तपशीलवार जाहिरातीत दिलेली आहे, जी मुंबई उच्च न्यायालय गोवा, पणजी च्या <http://www.hcbombayatgoa.nic.in> या कार्यालयीन संकेतस्थळावरून डाउनलोड करता येईल किंवा कार्यालय, प्रबंधक (प्रशासन), मुंबई उच्च न्यायालय गोवा, पणजी, लायसीअम कॉम्प्लेक्स, पणजी, गोवा - ४०३ ००१, येथून किंवा गोवा राज्यातील कोणत्याही जिल्हा न्यायालयाच्या कार्यालयातून प्राप्त करता येईल. अर्ज स्विकारण्याची अंतिम तारीख ५ जुन, २०१७ आहे.

पणजी.

दिनांक : ०६ मे, २०१७.

आदेशानुसार,  


श्या. छ. चांडक  
प्रबंधक (प्रशासन)

मुंबई उच्च न्यायालय गोवा, पणजी.

**HIGH COURT OF BOMBAY AT GOA, PANAJI**

**(Press Advertisement)**

**ADVERTISEMENT INVITING APPLICATIONS FOR THE POSTS OF  
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**Eligibility Criteria :-**

**I. Educational Qualifications :-**

**Essential**

1. Degree in Law.
2. Knowledge of Konkani.

**Desirable :**

Knowledge of Marathi.

Candidate must have sufficient knowledge of Konkani. Knowledge of Marathi is desirable. Such knowledge must be certified :

**(a)** in case of an Advocate, by the Principal District Judge of the District or the Principal Judge of the Court where he practices.

**(b)** In case of a fresh law graduate, by Principal or Head of the College or University Department where the candidate was enrolled for L.L.B or L.L.M. Degree.

**(c)** In case of members of staff, by the Head of the Office under whom such candidate is working.

**II. Experience :**

Must have practiced as an Advocate in the High Court or Courts subordinate thereto for a period of three years.

OR

Must be a fresh Law Graduate who has secured the degree in law by passing all the examinations leading to the degree in the first attempt and has secured in the final year examination of the degree in Law or in case of candidates holding Master's Degree in Law at final L.L.M. examination not less than fifty-five percent marks.

OR

Must be working or must have worked as a Public Prosecutor or Additional Public Prosecutor or Assistant Public Prosecutor or Government Advocate for not less than 3 years in the post or posts. In computing the period of 3 years, the period during which the candidate has worked as an Advocate shall be included.

OR

Must be a member of Ministerial staff of -

(i) the High Court or Courts subordinate thereto; or

(ii) the offices of the Government Pleaders attached to those Courts;

OR

Must be working as Superintendent in the High Court of Bombay at Goa, Panaji or in the Courts subordinate thereto in Goa and holding a

Degree in Law or Sub-Registrar or District Registrar in Goa and holding a Degree in Law or Legal Assistant in the Law Department of the Government of Goa or Superintendent (Legal/Drafting) in the Law Department of the Government of Goa, for not less than 5 years in the post or posts.

### **III. Age : As on the date of Advertisement.**

Not less than twenty one years and not more than -

- (i) thirty-five years in the case of Advocates with three years practice,
- (ii) twenty five years in case of fresh Law Graduates.
- (iii) forty-five years in the case of ministerial staff.

Provided that the upper age limit in each of the above categories may be relaxed by five years in respect of candidates *belonging to communities recognized as backward by the Government for the purpose of recruitment.*

### **INSTRUCTIONS TO THE CANDIDATES**

- 1) A candidate appointed will be initially on probation for a period of two years.
- 2) A candidate **must submit** with his/her application, self attested copies (not the originals) of Certificate showing :
  - (i) his/her age as on the date of Advertisement.
  - (ii) statement of marks and Certificate/Degree of having passed the graduation, if graduate.
  - (iii) statement of marks and Certificate/Degree of having passed the Degree in Law or L.L.M., wherever necessary.
  - (iv) Certificate of Enrollment as an Advocate, if enrolled.
  - (v) his/her standing as a practitioner in the High Court or Courts subordinate thereto for a period of 3 years, issued by the Deputy Registrar of the High Court of Bombay at Goa or in the case of other Courts than High Court by the Principal District Judge or the Principal Judge of the Court, **as the case may be**, in which the applicant has practiced and should state the period during which

the candidate has actually practiced.

**(vi)** that he/she is working/ has worked as a Public Prosecutor or Additional Public Prosecutor or Assistant Public Prosecutor or Government Advocate for not less than 3 years in the post or posts, (In computing the period of 3 years, the period during which the candidate has worked as an Advocate shall be included.), issued by the Deputy Registrar of the High Court of Bombay at Goa or in the case of other Courts than High Court by the Principal District Judge or the Principal Judge of the Court, **as the case may be**, in which the applicant is working/has worked and should state the period during which the candidate has actually worked.

**(vii)** he/she is a member of ministerial staff of the High Court or Courts subordinate thereto or the Offices of the Government Pleaders attached to those Courts. Such certificate may be signed /issued by the head of the office under whom such candidate is working.

**(viii)** he/she is working as Superintendent in the High Court of Bombay at Goa, Panaji or in the Courts subordinate thereto in Goa and holding a Degree in Law or Sub-Registrar or District Registrar in Goa and holding a Degree in Law or Legal Assistant in the Law Department of the Government of Goa or Superintendent (Legal/Drafting) in the Law Department of the Government of Goa, for not less than five years in the post or posts,. Such certificate may be signed/issued by the head of the office under whom such candidate is working.

**(ix)** that he/she is of good moral character from two respectable persons. The certificate testifying to his/her character may be signed by respectable persons unconnected with the intended candidate's College or University and not related to him/her.

**(x)** that he/she has sufficient knowledge of Konkani and Marathi languages and that, he / she is able to speak, read & write Konkani and Marathi and is able to translate with clarity and ease Konkani & Marathi into English and vice versa, issued/signed by the authority as specified above in the eligibility criteria.

**(xi)** any other certificates as may be deemed fit, and

**(xii)** a candidate belonging to a Backward Class must also produce the certificate to the effect that he/she belongs to a community recognised as Backward for the purpose of recruitment to the service under the Government of Goa.

- 3) Original Certificates and Testimonials should be submitted only when required and if forwarded with the application will not be returned. Application containing incorrect/incomplete information in any respect shall be rejected.
- 4) The examination will be held in following three stages -

**(i)** Preliminary written Examination comprising of multiple choice objective questions, carrying total 100 marks. The medium of preliminary examination shall be English.

The aim of Preliminary written Examination is to shortlist the candidates to appear for final written examination. Therefore, in all 10 times candidates of total number of posts will be allowed to the final written examination as per the merit list of the preliminary written examination. The preliminary examination being screening test, its marks will not be taken into consideration for final selection and will not be communicated to the candidates.

**(ii)** The candidates found eligible in the preliminary written examination will have to appear for final written examination which shall be of two papers carrying 100 marks each, having duration of 3 hours each in Civil Laws and Criminal Laws respectively. The medium of the written examination shall be either Konkani or Marathi or English. The candidate shall specifically mention in his/her application form about his choice of medium. Choice once given shall not be allowed to be changed subsequently in any case.

**(iii)** The High Court shall hold viva-voce examination carrying 50 marks of the candidates who secures not less than 50% of marks in each paper at such final written examination.

Provided that the Scheduled Castes and Scheduled Tribes candidates who secure not less than 45% marks in each paper shall be eligible for the viva-voce.

- 5) (a) The syllabus for the preliminary examination shall be as mentioned below :

- i) The Constitution of India
  - ii) The Indian Contract Act, 1872
  - iii) The Specific Relief Act, 1963
  - iv) The Limitation Act, 1963
  - v) Sale of Goods Act, 1930
  - vi) Indian Partnership Act, 1932
  - vii) The Code of Civil Procedure, 1908
  - viii) Transfer of Property Act, 1882
  - ix) The Easement Act, 1882
  - x) Family Laws in Goa including Hindu Laws and Muslim Laws
  - xi) Land Laws
    - (a) The Goa, Daman & Diu Agricultural Tenancy Act, 1964
    - (b) The Goa, Daman & Diu Mundkars (Protection from Eviction) Act, 1975
    - (c) The Goa, Daman & Diu Buildings (Lease, Rent & Eviction) Control Act, 1968 and Rules, 1969
  - xii) The Code of Criminal Procedure, 1973
  - xiii) The Indian Penal Code, 1860
  - xiv) The Evidence Act, 1872
  - xv) The Scheduled Castes & Scheduled Tribes (Prevention of Atrocities) Act, 1989
  - xvi) The Negotiable Instrument Act, 1881
- 5) (b) The syllabus for the main written examination shall be as mentioned below :

**Paper - I**

- i) The Indian Contract Act, 1872
- ii) The Specific Relief Act, 1963
- iii) The Limitation Act, 1963
- iv) Sale of Goods Act, 1930
- v) Indian Partnership Act, 1932
- vi) The Code of Civil Procedure, 1908
- vii) Transfer of Property Act, 1882
- viii) The Easement Act, 1882
- ix) Family Laws in Goa including Hindu Laws and Muslim Laws
- x) Land Laws



- (a) The Goa, Daman & Diu Agricultural Tenancy Act, 1964
- (b) The Goa, Daman & Diu Mundkars (Protection from Eviction) Act, 1975
- (c) The Goa, Daman & Diu Buildings (Lease, Rent & Eviction) Control Act, 1968 and Rules, 1969

**Paper - II**

- i) The Code of Criminal Procedure, 1973
  - ii) The Indian Penal Code, 1860
  - iii) The Evidence Act, 1872
  - iv) The Scheduled Castes & Scheduled Tribes (Prevention of Atrocities) Act, 1989
  - v) The Negotiable Instrument Act, 1881
  - vi) Essay on Current Legal Topic (Approximately 800 words)
- 6) The candidates will have to appear for preliminary, final written examination and for interview, if called for, at their own expenses.
- 7) A candidate who is found indulging in unfair practices viz, copying or mis-conduct during the course of written examination, or has been convicted in criminal case or is compulsorily retired, removed or dismissed from judicial service or could not successfully complete probation period of any post in judicial service shall not be eligible to appear for competitive examination.
- 8) **Disqualification for appointment** : - A person shall not be eligible for appointment to the service ,-
- (a)** if he/she is not a citizen of India; or
  - (b)** if he/she is compulsorily retired, removed or dismissed from judicial service or from service in Government or Statutory or Local Authority or failed to complete probation period in judicial service on any post, or in Government or Statutory or Local Authority; or
  - (c)** if he/she has been convicted of an offence involving moral turpitude or he/she is or has been permanently debarred or disqualified by the High Court or the Union Public Service Commission or any State Public Service Commission from appearing for examinations or selections conducted by it; or
  - (d)** if he/she directly or indirectly influences the Recruiting Authority by any means for his/her candidature; or

(e) if he is a man, who has more than one wife living and if a woman, has married a man already having another wife; or

(f) if he/she has more than two children.

**Explanation :-** For the purpose of this clause, where a couple has only one child, any number of children born out of a single subsequent delivery shall be deemed to be one child.

Provided that, a person having more than two children on the date of commencement of the Goa Judicial Service Rules, 2005 i.e. 30.06.2005, shall not be disqualified for appointment under this clause so long as the number of children he had on the date of such commencement does not increase.

Provided further that a child or more than one child born in a single delivery within the period of one year from the date of such a commencement shall not be taken into consideration for the purpose of disqualification mentioned in this clause.

**Note:** A candidate shall submit along with the application form the declarations appended to the present advertisement.

9) No person selected for appointment shall be appointed -

(i) unless the Appointing Authority is satisfied that he/she is of good character and is in all respects suitable for appointment to the service;

(ii) unless it is certified by the medical authority specified by the High Court that he/she is medically fit to discharge the duties of the post to which he is selected for appointment.

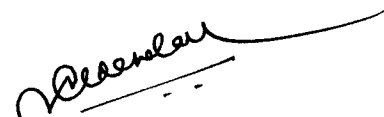
10) The candidates are required to download the format of the application from the official website of the High Court of Bombay at Goa, i.e. <http://www.hcbombayatgoa.nic.in>.

Application should be **submitted only by Registered Post or Speed Post** with acknowledgment in the prescribed format along with self attested copies of testimonials referred to above and **two passport size colour photographs, one duly affixed on application and one in separate envelope without pinning it to any paper**. The Application should be accompanied by fees in the sum of Rs.500/- for Scheduled Castes/Scheduled Tribes candidates and Rs.1000/- for other category candidates, in the form of **demand draft** in favour of the **Registrar, High Court of Bombay at**

**Goa, Panaji**, payable at par at Panaji-Goa. Fees shall not be refunded in any case. The envelope should be inscribed as "**APPLICATION FOR THE POST OF CIVIL JUDGE, JUNIOR DIVISION & JUDICIAL MAGISTRATE FIRST CLASS IN THE GOA JUDICIAL SERVICE**". The application should reach the **Office of the Registrar (Administration), High Court of Bombay at Goa, Lyceum Complex, Altinho, Panaji-Goa 403001, on or before 5<sup>th</sup> June, 2017**. Applications received after the prescribed date will not be accepted on any ground.

- 11) High Court reserves its right of shortlisting at the time of scrutiny of applications by applying uniform and reasonable norms.

Dated : 6<sup>th</sup> May, 2017.



(S. C. Chandak)  
# Registrar (Administration)  
High Court of Bombay at Goa,  
Panaji